

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 207
(IB)-122/ND/2024

IN THE MATTER OF:
Pavni (MP) Solar Pvt. Ltd.

... **Applicant/Petitioner**

Under Section: 10 of IBC, 2016

Order delivered on 07.05.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Ajay Kumar and Ms. Stuti Vatsa, Advs.

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel for the Corporate Applicant submitted that the notice issued by this Tribunal could be served upon the creditors. There is no appearance on behalf of any of the creditors. Issue fresh notice to the Creditors returnable on 11.06.2024. In the meantime, the Corporate Applicant could also file a list of all the Creditors before this Tribunal by way of affidavit.

List the matter on 11.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)